Central Administrative Tribunal Jammu Bench, Jammu



T.A. No.18/2021 (S.W.P. No.2551/2011)

Wednesday, this the 31st day of March, 2021

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Muzaffar Ahmad Rather (Age 40 years) S/o. Mohammed Akbar Rather R/o. Hassanabad, Rainawari, Srinagar

..Applicant

(Mr. Tasaduq H Khawja, Advocate)

VERSUS

- 1. State of Jammu and Kashmir through Secretary to Government, Floriculture Department, Civil Secretariat, Srinagar/Jammu.
- Director,
 Department of Floriculture, Kashmir,
 Srinagar.
- 3. Floriculture Officer, Srinagar.

..Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

This T.A. arises out of an SWP No.2551/2011 filed by the applicant before the Hon'ble High Court of Jammu & Kashmir and has since been transferred to the Tribunal in view of the

reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.18/2021. It was heard at length on the previous occasion and today also, for about forty five minutes.



- 2. The matter pertains to the very identity of the applicant, who was initially appointed as Helper in the Department of Floriculture in the year 1992 and regularized in the year 2003. Several complaints were received against his very identity and ultimately, the respondents passed a detailed order dated 12.02.2018, holding that the applicant is, in fact, Nazir Ahmed Rather and not Muzaffar Ahmed Rather.
- 3. When we were able to dictate the order, Mr. Tasaduq H. Khawaja, learned counsel for applicant sought permission of the Tribunal to withdraw the T.A., so that his client can pursue remedies *vis-à-vis* the order dated 12.02.2018.
- 4. Permission is accorded and the T.A. is accordingly dismissed as withdrawn, leaving it open to the applicant to challenge the order dated 12.02.2018.

(Mohd. Jamshed) (Justice L. Narasimha Reddy) Member (A) Chairman

March 31, 2021 /sunil/vb/ankit/akshaya